

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

(16)

O.A. NO: 531/87

199

Tx: AxxN0\*

DATE OF DECISION 13.2.1992

K. Kashinath

Petitioner

Mr. Sushil Kumar

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Mr. V.G. Rege

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice U.C.Srivastava, V/C

The Hon'ble Mr. M.Y.Priolkar, M(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

U.C.Srivastava

mbm\*

( U.C.Srivastava )  
V/C

(P)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

\* \* \* \* \*

Original Application No.531/87

K. Kashinath

... Applicant

v/s

Union of India & Ors.

... Respondents

CORAM : Hon'ble Vice-Chairman, Shri Justice U.C.Srivastava  
Hon'ble Member (A), Shri M.Y.Priolkar

Appearances:

Mr. Sushil Kumar, for  
Mr. L.V. Gangal, Advocate  
for the applicant and  
Mr. V.G. Rege, Counsel  
for the respondents.

ORAL JUDGMENT:

Dated : 13.2.1992

(Per. U.C.Srivastava, Vice-Chairman)

The applicant filed this application against the punishment order given to him after enquiry. In this application the applicant has challenged not only the punishment order but the charge sheet and the enquiry proceedings also on a variety of grounds. Against the punishment order he filed a departmental appeal which has now been dismissed. The appellate order itself indicates that it is a non-speaking order and no reason whatsoever has been assigned. It does not appear that even a personal hearing was given. As a non-speaking order has been passed this application is allowed on this ground and the appellate order dated 3rd July, 1991 is quashed. The appellate authority is directed to reconsider the appeal after giving personal hearing to the applicant taking into consideration all the pleas taken by him. The appellate authority shall pass a speaking order. Let the appeal be decided within two months from the date of communication of the order. The application stands disposed of finally.



( M.Y. Priolkar )  
Member (A)



( U.C.Srivastava )  
Vice-Chairman